Ministry Name: Ministry of Law & Justice

Department Name: Department of Legal Affairs

Public Authority Name: Branch Sectt. Kolkata

1.3.4	1.3.3	1.3.2	1.3.1	1.3	1.2.5	1.2.4	123	122			1.2.1	1.2			1.1.6	1.1.5	1.1.4	<u>၂</u> သ	112	1.1.1	1.	_	Sr. No
Time limit for taking a decisions, if any	Related provisions, acts, rules etc.	Final decision making authority	Process of decision making Identify key decision making points	Procedure followed in decision making process [Section 4(1)(b)(iii)]	Work allocation	Exercised	Rules/ orders under which powers and duty are derived and	Power and duties of other employees			Powers and duties of officers (administrative, financial and Judicial)	Power and duties of its officers and employees[Section 4(1) (b)(ii)]	constituted from time to time have been dealt	the HoDs from time to time as well as the committees/ Commissions	Any other details-the genesis, inception, formation of the department and	Organization Chart	Function and duties	Vision, Mission and Kev objectives	Head of the organization	Name and address of the Organization	Particulars of its organisation, functions and duties[Section 4(1)(b)(i)]	Organisation and Function	Details of disclosure
Fully Met	Fully Met	Fully Met	Fully Met		Fully Met	Fully Met	Fully Met	Fully Met			Fully Met	T. II. Mot			Fully Met	Fully Met	Fully Met	Fully Met	Fully Met	Fully Met			Category
1.54	1.54	1.54	1.54	1	1.54	1.54	1.54	1.54				7 7 7			1.28	1.28	1.28	1.28	1.28	1.28			Marks
1.54	1.54	1.54	1.54		1.54	1.54	1.54	1.54				7 7/			1.28	1.28	1.28	1.28	1.28	1.28			Obtaine Mark
http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalamairs.gov.iii	ntp://legalarians.gov.in	Land of the control o	http://legalairairs.gov.iii	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	CCS(Conduct) Rules	CCS(CCA) Rules and	Also, as defined in	http://legalaffairs.gov.in.			http://legalarrairs.gov.iii	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalalialis.gov.iii	The Manager of the Control of the Co		Obtained Remarks Mark

10.1	1.10	1.9.2	1.9.1	1.9	1.8.2	1.8.1	1.8	1.7.8	1.7.7	1.7.6	1.7.5	1.7.4	1.7.3	1.7.2	1.7.1	1.7	1.6.2	1.6.1	1.6	1.5.4	1.5.3	1.5.2	1.5.1	1.5	1.4.5	1.4.4	1.4.3	1.4.2	1.4.1		1.3.5	Sr. No
Name and designation of the public information officer (PIO), Assistant	Name, designation and other particulars of public information officers	System of compensation as provided in its regulations	List of employees with Gross monthly remuneration	Monthly Remuneration received by officers & employees including system of compensation[Section 4(1) (b) (x)]	Telephone, fax and email ID	Name and designation	Directory of officers and employees[Section 4(1) (b) (ix)]	Place where the minutes if open to the public are available?	Whether the minutes of the meetings are open to the public?	Whether their meetings are open to the public?	Powers and functions	Term/ Tenure	Dates from which constituted	Composition	Name of Boards, Council, Committee etc.	Boards, Councils, Committees and other Bodies constituted as part of the Public Authority [Section 4(1)(b)(viii)]	Custodian of documents/categories	Categories of documents	Categories of documents held by the authority under its control[Section 4(1)(b) (vi)]	Transfer policy and transfer orders	Acts/ Rules manuals etc.	List of Rules, regulations, instructions manuals and records.	Title and nature of the record/ manual /instruction.	Rules, regulations, instructions manual and records for discharging functions[Section 4(1)(b)(v)]	Process of redress of grievances	Time-limit for achieving the targets	Process by which these services can be accessed	Norms/ standards for functions/ service delivery	Nature of functions/ services offered	Norms for discharge of functions[Section 4(1)(b)(iv)]	Channel of supervision and accountability	Details of disclosure
Fully Met	ers[Section 4(1) (b) (xvi)]	Not Applicable	Not Applicable Output Description:	system of cor	Fully Met	Fully Met		Not Applicable	Not Applicable	Not Applicable0	Not Applicable0	Not Applicable0	Not Applicable0	Not Applicable0	Not Applicable	t of the Public	Fully Met	Fully Met	ction 4(1)(b) (v	Fully Met	Fully Met	Fully Met	Fully Met	g functions[Se	Fully Met	Fully Met	Fully Met	Fully Met	Fully Met		Fully Met	Category
3.85	1) (b) (xv	ble0	ble0	npensati	3.85	3.85)	ble0	ble0	ole0	ole0	ole0	ole0	ole0	ole0	Authorit	3.85	3.85	<u>}</u>	1.92	1.92	1.92	1.92	ection 4(1	1.54	1.54	1.54	1.54	1.54		1.54	Marks
3.85	==	0	0	on[Section	3.85	3.85		0	0	0	0	0	0	0	0	y [Section	3.85	3.85		1.92	1.92	1.92	1.92)(b)(v)]	1.54	1.54	1.54	1.54	1.54		1.54	Obtained Mark
http://legalaffairs.gov.in		empty	empty	1 4(1) (b) (x)]	http://legalaffairs.gov.in	http://legalaffairs.gov.in		empty	empty	empty	empty	empty	empty	empty	empty	4(1)(b)(viii)]	http://legalaffairs.gov.in	http://legalaffairs.gov.in		http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in		http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in	http://legalaffairs.gov.in		http://legalaffairs.gov.in	Remarks

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
	Public Information officer (APIO) & Appellate Authority				
1.10.2	Address, telephone numbers and email ID of each designated official.	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.11	opo	sed/ taken(Section 4(2))	ction 4(2	<u>()</u>	1
1.11.1	No. of employees against whom disciplinary action has been (i) Pending for Minor penalty or major penalty proceedings	Not Applicable0	le0	0	empty
1.11.2	(ii) Finalised for Minor penalty or major penalty proceedings	Not Applicable0	le0	0	empty
1.12	Programmes to advance understanding of RTI(Section 26)				The second second
1.12.1	Educational programmes	Not Applicable0	le0	0	empty
1.12.2	Efforts to encourage public authority to participate in these programmes	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.12.3	Training of CPIO/APIO	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Not Applicable0	e0	0	empty
1.13	Transfer policy and transfer orders[F No. 1/6/2011- IR dt. 15.4.2013]				
1.13.1	Transfer Policy And Transfer Orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Fully Met	7.69	7.69	http://legalaffairs.gov.in
Total			73	73	
2	Budget and Programme				
2.1	including all plans, proposed expe	nditure and reports on disbursements made etc.[Section	ports or	disburse	ments r
2.1.1	Total Budget for the public authority	Not Applicable0	e0	0	empty
2.1.2	Budget for each agency and plan & programmes	Not Applicable0	e0	0	empty
2.1.3	Proposed expenditures	Not Applicable0	e0	0	empty
2.1.4	Revised budget for each agency, if any	Not Applicable0	e0	0	empty
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable0	e0	0	empty
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR dt. 11.9.2012)				
2.2.1	Budget	Not Applicable0	e0	0	empty
2.2.2	Foreign and domestic Tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the heads of the Department (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	Not Applicable0	e0	0	empty
2.2.3	Information related to procurements- (a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the	Not Applicable0	e0	0	empty

announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy
Fully Met 16.67
Publish all relevant facts while formulating important policies or Fully Met 16.67 announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year
Not Applicable0
Not Applicable0
the other kinds of revenues that may be collected under authorisation from the government
the implementation of the PPP
Public- private partnerships (PPP)- Operation and maintenance manuals Not Applicable Public- private partnerships (PPP) Other documents
Not Applicable 0
Not Applicable0
the public in policy formulation/ with or representation by - (a) Members of Not Applicable the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors,(c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants Public- private partnerships (PDD) Details of Counter (IFC) brivate partnerships (PDD) Details of Counter (IFC) applicants
Category

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/(4)/		Not Applicable
)(p)(Replies to questions asked in the parliament[Section 4/1)/d)/2)])(d)(2)1
	Fully	
/6/2	Receipt & Disposal of RTI applications & appeals [F.No 1/6/2011-IR dt. 15.0. Details of applications received and disposed	15.04.2013]
Performance against the benchmarks set in the Citizen's Charter		
Framework Document (RFD), (c) Six monthly reports on the (d)		(d) Fully Met 3.57
+		Not Applicable
	News	Not A III
	Fully	Fully Met 3.57
ntrac	Details of all contracts entered into including name of the contractor, Not A amount of contract and period of completion of contract	ntractor, Not Applicable0
		Not Applicable 0
	Cateo	Category Marks

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	25	25		Total	Grand Total
empty					Total
empty	0 0	oloo		Does the website show the certificate on the Website?	6.2.2
	0	Oalc	Not Applicable	Whether STQC certification obtained and its validity	6.2.1
cluded in the Central ¹ ublic Grievances, Ministry of	and inc	uary, 2000 ve Reform	/) is followed (released in Febru by Department of Administrativ	Guidelines for Indian Government Websites (GIGW) is followed (released in February, 2009 and included in the Central Secretariat Manual of Office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Publ	6.2
https://legalaffairs.gov.in	25.00	25	um resort to use of Fully Met	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	6.1.1
	Mark	t to obtain	inimum resort to use of RTI Acc	Mark Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information.	6.1
Obtained Remarks	Obtain	Marks	Category	Details of disclosure	Sr. No